

from the payment of central excise duty subject to the conditions specified in the notification, issued under the Central Excise Rules, 1944.

[Placed in library. See No. LT 3251/86]

Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Infant Milk Foods and Feeding Bottles (Regulation of Production, Supply and Distribution) Bill, 1986, which has been passed by the Rajya Sabha at its sitting held on the 18th November, 1986."

12.07 hrs.

MESSAGES FROM RAJYA
SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the Provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Estate Duty (Amendment) Bill 1986, which was passed by the Lok Sabha at its sitting held on the 5th November, 1986, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its setting held on the 18th November, 1986, agreed without any amendment to the Juvenile Justice Bill, 1986, which was passed by the Lok Sabha at its sitting held on the 10th November, 1986."
- (iii) "In accordance with the provisions of rule 111 of the Rules of

INFANT MILK FOODS AND
FEEDING BOTTLES (REGULA-
TION OF PRODUCTION,
SUPPLY AND DISTRIBUTION)
BILL, 1986—AS PASSED BY
RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I lay on the Table the Infant Milk Foods and Feeding Bottles (Regulation of Production, Supply and Distribution) Bill, 1986 as passed by Rajya Sabha.

12.08 hrs.

PUBLIC ACCOUNTS COMMITTEE

[English]

Action Taken Statements

SHRI E. AYYAPU REDDY (Kurnool) : I beg to lay on the Table English and Hindi versions of the following statements :

- (1) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 14th Report (8th Lok Sabha) on Union Excise Duties—Exemption of Goods falling under Tariff Item 68.